

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 27 OF 2014 & IA No. 286 of 2014,
APPEAL NO. 28 OF 2014 & IA No. 287 of 2014 &
APPEAL NO. 32 OF 2014 & IA No. 288 of 2014**

Dated: 2nd November, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

APPEAL NO. 27 OF 2014 & IA No. 286 of 2014

In the matter of:

**Indraprastha Power Generation Ltd. ... Appellant(s)
Vs.
Delhi Electricity Regulatory Commission & Ors. ... Respondent(s)**

APPEAL NO. 28 OF 2014 & IA No. 287 of 2014

In the matter of:

**Pragati Power Corporation Ltd. ... Appellant(s)
Vs.
Delhi Electricity Regulatory Commission & Ors. ... Respondent(s)**

APPEAL NO. 32 OF 2014 & IA No. 288 of 2014

In the matter of:

**Delhi Transco Ltd. ... Appellant(s)
Vs.
Delhi Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Ms. Swapna Seshadri
Counsel for the Respondent(s) : Mr. Manu Seshadri
Ms. Sahiba Ahluwalia
Ms. Aarzo Aneja for R-1
Mr. Vishal Anand
Mr. Rahul for R-2 & 3

Contd.....2...

(2)

ORDER

Admittedly, the Supreme Court has not delivered judgment as yet. It is still awaited. Hence, adjourn these matters to **01.02.2017 at 2:30 p.m.**

In the meantime, if the Supreme Court declares the Judgment, the parties are granted liberty to move to this Tribunal.

(T. Munikrishnaiah)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

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